No. 13/1/2020-Public
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya
(Public Section)

To

The Chief Secretaries/Administrators of
All State Governments/UT Administrations,
Secretaries of all Ministries/Departments of Govt. of India.

Subject: Complete and clear display of the State Emblem of India on seals

Sir/Madam,

The State Emblem of India (SEI) is the official seal of the Government of India. The State Emblem is an adaptation from the Sarnath Lion Capital of the Emperor Ashoka. The Emblem consists of the profile of the Lion Capital showing three Lions mounted on the abacus, with a Dharma Chakra in the Centre, a bull on the right, a galloping horse on the left and outlines of Dharma Chakras on the extreme right and left with the motto “Satyameva Jayate”- written in Devanagari script. Design of the State Emblem of India is provided in the Schedule of the State Emblem of India (Prohibition of Improper Use) Act, 2005.

2. It has been brought to notice of this Ministry that the official seals having the State Emblem which are used in the Government Offices put very unclear and vague impression on papers because such seals are overused till they get worn out. It may be noted that sometimes, the word “Satyameva Jayate” hardly appears on the seal due to its poor impression. Such indistinct use of the State Emblem of India on the seals amounts to violation of the State Emblem of India (Prohibition of Improper Use) Act, 2005 and State Emblem of India (Regulation of Use) Act, 2007.[as amended in 2010].

3. It has also been brought to notice of this Ministry that various Government Agencies which are using the State Emblem of India on their stationery, publications, seals, vehicles, buildings, websites etc., often omit the motto “Satyameva Jayate” and are only depicting the profile of Lion Capital. It may be noted that the State Emblem of India is incomplete without the motto “Satyameva Jayate” inscribed (in Devanagari script) below the profile of the Lion Capital. Incomplete display of the State Emblem of India is a violation of the aforesaid Act (A copy of the Act and Rules is enclosed (also available on this Ministry’s website www.mha.gov.in).

4. It is therefore, reiterated that all the Government agencies which are using the State Emblem of India on their seals must ensure that the seals are timely replaced before they are worn out so that the impression of the seals on papers may be clear.
and precise. Furthermore, the Government agencies which are authorized to use the State Emblem of India for various purposes must depict the complete 'State Emblem' with the motto 'Satyameva Jayate'- in Devanagari Script- inscribed below the profile of Lion Capital, as per the enclosed format and also to ensure that no unauthorized use of the State Emblem of India is made on stationery, vehicles etc.

5. Suitable steps in this regard may please be taken and suitable instructions may please be issued to all concerned agencies and wide publicity in this regard be made. Strict action should be taken against concerned officials (for incomplete display of the SEI) for any violations in this regard.

Encl.: As above.

Yours faithfully,

[Signature]

(Deepak Kumar)
Under Secretary to the Government of India
Tel. No. 011-2309 2421

Copy to:-
1. President's Secretariat, Rashtrapati Bhawan, New Delhi.
2. Vice-President's Secretariat, New Delhi.
3. Prime Minister's Office, South Block, New Delhi.
5. Office of all Governors.
7. Lok Sabha Secretariat, New Delhi.
9. Registrar, Supreme Court of India.
10. All High Courts.
12. The Union Public Service Commission, New Delhi.
14. NITI Aayog, Yojana Bhawan, New Delhi.
15. All attached & Subordinate Offices of the Ministry of Home Affairs.
16. 20 spare copies.
1. संबंधित नाम, विलोम, लाख ओरप का पूरा नाम शासक (प्रमुख का विशेष) नियम, 2007 है।

2. (क) "संबंधित" के जरिए, नाम के प्राप्त होने के लिए अनुबंधक का प्रमुख का विशेष नियम, 2007 है।

3. शासक का विशेष नियम—(1) संबंधित नाम के विशेष नियम में शासक के गोल के लिए संबंधित नाम है।

4. घोषका पर नाम अनुबंधक का प्रमुख नाम और गोल का नाम संबंधित नाम है।

5. जो नामों का अनुबंधक का प्रमुख नाम और गोल का नाम संबंधित नाम है।
(iii) परिणाम तथा उन प्रस्तावित वर्तमान रूपों में भिड़ते हुए रखने के प्रयास को नुकसान न करें तथा बड़े होने में योग्यता की भावना होने के साथ राजी होने की गति होगी।

(iv) आवश्यकता तथा प्रतिबंधित जिन्हें उपस्थित तथा उन्हें लाभ प्रदान करें।

(v) छात्राओं, छात्रों, प्रभावित तथा उत्तम शिक्षित संस्थानों को भी अवधारणा तथा उन्हें काम कराने की अवधारणा।

(vi) छात्रों से शिक्षा, संस्कृति और आधुनिक तरीकों से ज्ञान देने की अवधारणा।

(vii) छात्रों से सामाजिक अवधारणा तथा उन्हें जानकारी देने की अवधारणा।

(viii) संस्कृति और आधुनिक तरीकों से ज्ञान देने की अवधारणा।

(ix) प्रतिबंधित जिन्हें संस्कृति, सामाजिक तथा आधुनिक तरीकों से ज्ञान देने की अवधारणा।

(x) संस्कृति, सामाजिक तथा आधुनिक तरीकों से ज्ञान देने की अवधारणा।

(xi) संस्कृति, सामाजिक तथा आधुनिक तरीकों से ज्ञान देने की अवधारणा।

(xii) संस्कृति, सामाजिक तथा आधुनिक तरीकों से ज्ञान देने की अवधारणा।

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(xxviii) संस्कृति, सामाजिक तथा आधुनिक तरीकों से ज्ञान देने की अवधारणा।

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(xxx) संस्कृति, सामाजिक तथा आधुनिक तरीकों से ज्ञान देने की अवधारणा।
THE GAZETTE OF INDIA: EXTRAORDINARY

(Part II—Sec. 3(1))

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NOTIFICATION

New Delhi, 4th October, 2007

G.S.R. 643(E).—In exercise of the powers conferred by Section 11 of the State Emblem of India (Prohibition of Improper Use) Act, 2005 (50 of 2005), the Central Government hereby makes the following rules regulating the use of the State Emblem of India in official seal and on stationery and its design, namely:—

1. Short title, extent, application and commencement.—(1) These rules may be called the State Emblem of India (Regulation of Use) Rules, 2007.

(2) It extends to the whole of India and also to the citizens of India outside India.

(3) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these rules, unless the context otherwise requires,—

(i) “Act” means the State Emblem of India (Prohibition of Improper Use) Act, 2005 (50 of 2005);

(ii) “Emblem” means the State Emblem of India as defined in clause (b) of Section 2 of the Act;

(iii) “Schedule” means a Schedule appended to these rules;

(iv) “State Government” in relation to a Union territory means the Administrator of that Union territory appointed by the President under article 239 of the Constitution.

3. Design of the official seal.—(1) The design of the Official Seal shall have the emblem enclosed in an oval or round frame.

(2) The name of the Ministry or the office shall appear between the inner and outer rims of the frame.

(3) The abbreviated form of the name of a Ministry or the office may be inscribed where it is not possible to accommodate the name in full.

4. Adoption by States or Union territories.—(1) A State Government may adopt the emblem as the official Emblem of the State or the Union territory, as the case may be, without obtaining the approval of the Central Government.

(2) Where a State Government proposes to incorporate the emblem or any part thereof in the Emblem of that State or Union territory, as the case may be, it shall do so after obtaining the prior approval of the Central Government and shall get the design and lay out approved by the Central Government:

Provided that where a State Government has already incorporated the emblem or part thereof in the Emblem of that State or Union territory, as the case may be, prior to the coming into force of these rules, it may, subject to the other provisions of these rules, continue to use the emblem.

5. Use in official seals.—The use of the emblem in official seal shall be restricted to the authorities specified in Schedule I.

6. Use on stationery.—(1) The use of the emblem on official or semi-official stationery shall be restricted to the authorities specified in the Schedule I aforesaid.

(2) The emblem, when printed or embossed on official or semi-official stationery, shall appear prominently on the middle of the top of such stationery.

7. Display on vehicles.—The use of the emblem on vehicles shall be restricted to the authorities specified in Schedule II.

[To be inserted by the Ministry of Home Affairs, Ministry of Justice]

MINISTRY OF HOME AFFAIRS

[Reference: Subsection 3(1)]
8. Display on public buildings.—(1) The emblem may be displayed on very important public buildings, like, the Rashtrapati Bhavan, Parliament House, Supreme Court and Central Secretariat buildings.

(2) The emblem may be displayed on Raj Bhavan or Raj Niwas and State Legislature, High Courts and Secretariat buildings of the States or the Union Territories that have adopted the emblem or have incorporated the emblem in the Emblem of the State or the Union Territory.

(3) The emblem may be displayed on the premises of India’s Diplomatic Mission abroad and the heads of Missions may display the emblem at their residences in the countries of their accreditation.

(4) The emblem may be displayed on the buildings occupied by India’s Consulates abroad at the entrance doors thereof and on the residences of Heads of consular posts in the countries of their accreditation.

9. Use for various other purposes.—Subject to the provisions of these rules, the emblem may be used for other purposes as are specified in Schedule III.

10. Restrictions on the use of the emblem.—(1) No person (including former Functionaries of the Government, like, former Ministers, former Members of Parliament, former Members of Legislative Assemblies, former judges and retired Government officials), other than those authorized under these rules, shall use the emblem in any manner.

(2) No Commission or Committee, Public Sector Undertaking, Bank, Municipal Council, Panchayati Raj Institution, Parishad, non-government organization, University, other than those authorized under these rules, shall use the emblem in any manner.

(3) No association or body of persons, whether incorporated or not, shall use the emblem on their letter-heads, brochures, notes, crests, badges, house flags or for any other purpose in any manner.

(4) The stationery, including letter-heads, visiting cards and greeting cards, with emblem printed or embossed on it, shall not bear words, like, Advocate, Editor, Chartered Accountant with the name of the person authorized to use the emblem under these rules on the stationery.

11. Cases and conditions restricting the use of the emblem.—No person shall use or continue to use the emblem or any colourable imitation thereof for the purpose of any trade, business, calling or profession or in the title of any patent, or in any trade mark or design.

Provided that a person or a group of persons, association, body, corporate, may use the emblem in connection with an event organized by it or a publication brought out jointly with a Ministry or Department of the Central or State Government, with the prior approval of the Central Government.

12. Availability of design of the emblem.—(1) Photographic designs of the emblem are available with, and can be obtained from, the Manager, Photo Library Wing, Government of India Press, Minto Road, New Delhi.

(2) Samples of standard dies of the emblem can be obtained from the Office of the Chief Controller of Printing and Stationery, New Delhi.

SCHEDULE I

(See rules 2 and 6)

Constitutional or Statutory Authorities, Ministries or Departments of the Central Government, State Governments or Union Territory Administrations and other Government Functionaries which may use the Emblem.

(i) President, Vice-President, Prime Minister and a Union Minister;

(ii) Governors, Lieutenant Governors, Administrators, if the emblem is adopted by, or incorporated in the Emblem of, that State or the Union Territory, as the case may be;

(iii) Office and officers of the Parliament of India;

(iv) Judges and office and officers of the Judiciary;

(v) Office and officers of the Planning Commission;

(vi) Chief Election Commissioner of India, Election Commissioners and the office and officers of the Election Commission of India;

(vii) Comptroller and Auditor General of India, the office and officers of the Comptroller and Auditor General of India;

(viii) Chairperson and Members of the Union Public Service Commission and the office and officers of the Union Public Service Commission;

(ix) Ministries, Departments and offices of the Central Government and their offices;
(c) Diplomatic Missions abroad and their officers;
(d) Chief Ministers and Ministers of the States and the Union territories, if the emblem is adopted by, or incorporated in the Emblem of, that State or the Union territory;
(e) Ministers of Parliament and members of State or the Union territory Legislative Assemblies or Councils, as the case may be;
(f) Ministers, Departments and offices of the State and the Union territory Governments and their officers, if the emblem is adopted by, or incorporated in the Emblem of, that State or the Union territory;
(g) Officers of the State or the Union territory Legislative Assemblies or Councils, if the emblem is adopted by, or incorporated in the Emblem of, that State or the Union territory;
(h) Commissions and authorities, constituted or established by an Act of Parliament or set up by the Central Government;
(i) Commissions and authorities constituted or established by an Act of the State Legislature or set up by the State Government, if the emblem is adopted by, or incorporated in the Emblem of, that State or the Union territory;

Explanation - For the purpose of this Schedule, the expression `officer' shall mean a gazetted officer of the Central Government, or the State Government or the Union Territory Administration.

SCHEDULE II
(See rule 7)
PART I
Constitutional Authorities and other Dignitaries which may Display the Emblem on their Cars

(i) cars of Rashtrapati Bhawan, when the following dignitaries or their spouses are travelling by such vehicles:
(a) President;
(b) visiting Heads of foreign States;
(c) visiting Vice-Presidents of foreign State or dignitaries of equivalent status;
(d) visiting Heads of foreign Governments or dignitaries of equivalent status like Crown Prince or Princess of a foreign State;
(e) the spare car following the car of the President;
(f) car of Vice-President when he or his spouse is travelling by such vehicle;
(ii) cars of Raj Bhawan and Raj Nivas, if the emblem is adopted by, or incorporated in the Emblem of, that State or the Union territory, when the following dignitaries or their spouses are travelling by such vehicles within the State or the Union territory concerned:
(a) President;
(b) Vice-President;
(c) Governor of the State;
(d) Lieutenant Governor of the Union territory;
(e) visiting Heads of foreign States;
(f) visiting Vice-Presidents of foreign States or dignitaries of equivalent status;
(g) visiting Heads of foreign Governments or dignitaries of equivalent status;
(h) cars and other means of transport used by the Heads of India's Diplomatic Missions in the countries of their accreditation;
(i) cars and other means of transport used by the Heads of India’s Counsellor posts abroad in the countries of their accreditation;
(j) cars maintained by the Protocol Division of the Ministry of External Affairs when in use for duty with the foreign dignitaries of the rank of Cabinet Ministers and above visiting India, and Ambassadors accredited to India on ceremonial occasions.
THE GAZETTE OF INDIA: EXTRAORDINARY

PART II

 Authorities which may Display the Ashoka Chakra (which is Part of the Emblem) on Triangular Metal Plaques on their Cars

(i) cars of the Prime Minister and Ministers of the Union, Speaker and Deputy Speaker of the Lok Sabha, Deputy Chairperson of the Rajya Sabha when travelling anywhere in India;

(ii) cars of Chief Justice of India and Judges of the Supreme Court, and Chief Justices and Judges of High Courts within their respective territories;

(iii) cars of Cabinet Ministers in States, Ministers of States in States, Speakers and Deputy Speakers of the State Legislative Assemblies, Chairmen and Deputy Chairmen of Councils of States, Ministers (other than Deputy Ministers) of Union territories with Legislatures, and Speakers and Deputy Speakers of Legislative Assemblies in Union territories, when they are travelling within their State or Union territory, as the case may be (if the emblem is adopted by, or is incorporated in, the Emblem of, the State or the Union territory).

SCHEDULE III

(See rule 9)

Other Purpose for which Emblem may be used

(i) Visiting Cards of the functionaries or officers specified in Schedule-I for legitimate representational purpose;

(ii) Greeting Cards sent by functionaries or officers specified in Schedule-I for legitimate representational purpose;

(iii) official publications of the Government;

(iv) films and documentaries produced by the Government;

(v) stamp papers;

(vi) Government advertisements, banners, pamphlets, boards, etc.;

(vii) crests, flags, seals with such modification as considered necessary;

(viii) identity cards, licenses, permits, etc., issued by the Government;

(ix) websites of the Government;

(x) coins, currency notes, promissory notes and postal stamps issued by the Mint or Press of the Government of India;

(xi) Medals, Certificates and Sanads instituted by the Government;

(xii) Invitation cards for functions of the Government;

(xiii) representational glassware, crockery and cutlery used at the Rashtrapati Bhawan, Raj Bhawans, Raj Niwasas and Indian Missions or Posts abroad;

(xiv) Badges, collars, buttons, etc., with such modifications as are considered necessary, on the uniforms of—

(a) commissioned or gazetted officers of the armed forces of the Union;

(b) gazetted officers of uniformed services (other than armed forces) of the Union and such of the State Governments and Union territory Administrations that have adopted the emblem, or have incorporated the emblem in the Emblem of that State or Union territory;

(c) authorized staff of Rashtrapati Bhawan and Indian Missions or Posts abroad;

(xv) school textbooks, books on history, art or culture or in any periodical as part of the text of a Chapter, Section, etc., for the purpose of explaining or illustrating the origin, significance or adoption of the emblem; Provided that the emblem shall not be used on the front page, title or cover of such publication so as to give an impression that it is a Government publication.

Explanation—For the purpose of this Schedule, the “Government” includes the Central Government; the State Governments and Union territory Administrations, which have adopted or incorporated the emblem in the Emblem of that State or Union territory, as the case may be.

P. No. 13/9/2005-Public

ARUN KUMAR YADAV, Secy.

Printed by the Manager, Govt. of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110024.
THE STATE EMBLEM OF INDIA (PROHIBITION OF IMPROPER USE) ACT, 2005
No. 50 of 2005. (20th December, 2005)

An Act to prohibit the improper use of State Emblem of India for professional and commercial purposes and for matters connected therewith or incidental thereto.

Be it enacted by Parliament in the Fifty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the State Emblem of India (Prohibition of Improper Use) Act, 2005.

(2) It extends to the whole of India, and also applies to citizens of India outside India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,-

(a) "competent authority" means any authority competent under any law for the time being in force to register any company, firm, other body of persons or any trade mark or design or to grant a patent;

(b) "emblem" means the State Emblem of India as described and specified in the Schedule to be used as an official seal of the Government.

3. Notwithstanding anything contained in any other law for the time being in force, no person shall use the emblem or any colourable imitation thereof in any manner which tends to create an impression that it relates to the Government or that it is an official document of the Central Government, or as the case may be, the State Government, without the previous permission of the Central Government or of such officer of that Government as may be authorised by it in this behalf.

Explanation.- For the purposes of this section, "person" includes a former functionary of the Central Government or the State Governments.

4. No person shall use the emblem for the purpose of any trade, business, calling or profession or in the title of any patent, or in any trade mark or design, except in such cases and under such conditions as may be prescribed.

5. (1) Notwithstanding anything contained in any other law for the time being in force, no competent authority shall,-

(a) register a trade mark or design which bears the emblem, or

(b) grant patent in respect of an invention which bears a title containing the emblem.
(2) If any question arises before a competent authority whether any emblem is an emblem specified in the Schedule or a colourable imitation thereof, the competent authority shall refer the question to the Central Government and the decision of the Central Government thereon shall be final.

6. (1) The Central Government may make such provision by rules as appears to it to be necessary, to regulate the use of the emblem in official seal(s) that is used in offices of the Central Government and State Governments and their organisations including diplomatic missions abroad, subject to such restrictions and conditions as may be prescribed.

(2) Subject to the provisions of this Act; the Central Government shall have powers-

(a) to notify the use of emblem on stationery, the method of printing or embossing it on semi-official stationery by the constitutional authorities, Ministers, Members of Parliament, Members of Legislative Assemblies, officers of the Central Government and the State Government;

(b) to specify the design of the official seal consisting of the emblem;

(c) to restrict the display of emblem on vehicles of constitutional authorities, foreign dignitaries, Ministers of the Central Government and the State Government;

(d) to provide for guidelines for display of emblem on public buildings in India, the diplomatic missions and on the buildings occupied by India's consulates abroad;

(e) to specify conditions for the use of emblem for various other purposes including the use for educational purposes and the armed forces personnel;

(f) to do all such things (including the specification of design of the emblem and its use in the manner whatsoever) as the Central Government considers necessary or expedient for the exercise of the foregoing powers.

7(1) Any person who contravenes the provisions of section 3 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to five thousand rupees, or with both or, if having been previously convicted of an offence under this section, is again convicted of any such offence, he shall be punishable for the second and for every subsequent offence with imprisonment for a term which shall not be less than six months, which may extend to two years and with fine which may extend to five thousand rupees.

(2) Any person who contravenes the provisions of section 4 for any wrongful gain shall be punishable for such offence with imprisonment for a term which shall not be less than six months, which may extend to two years and with fine which may extend to five thousand rupees.
8. No prosecution for any offence punishable under this Act shall be instituted, except with the previous sanction of the Central Government or of any officer authorized in this behalf by general or special order of the Central Government.

9. Nothing in this Act shall exempt any person from any suit or other proceedings which might be brought against him under any other law for the time being in force.

10. The provisions of this Act or any rule made thereunder shall have effect notwithstanding anything inconsistent therewith contained in any other enactment or instrument having effect by virtue of such enactment.

11.(1) The Central Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely:

(a) cases and conditions regulating the use of emblem under section 4;

(b) making rules to regulate the use of the emblem in official seal of the Government and specifying restrictions and conditions relating thereto under sub-section (1) of section 6;

(c) the use of emblem on stationery, design of official seal consisting of emblem and other matters under sub-section (2) of section 6;

(d) authorising officer by general or special order for giving previous sanction for instituting prosecution under section 8; and

(e) any other matter which is required to be, or may be, prescribed.

(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both House agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.
THE SCHEDULE

[See section 2(b)]

STATE EMBLEM OF INDIA
DESCRIPTION AND DESIGN

The State Emblem of India is an adaptation from the Sarnath Lion Capital of Asoka which is preserved in the Sarnath Museum. The Lion Capital has four lions mounted back to back on a circular abacus. The frieze of the abacus is adorned with sculptures in high relief of an elephant, a galloping horse, a bull and a lion separated by intervening Dharma Chakras. The abacus rests on a bell-shaped lions.

The profile of the Lion Capital showing three lions mounted on the abacus with a Dharma Chakra in the center, a bull to the right and a galloping horse on the left, and outlines of Dharma Chakras on the extreme right and left has been adopted as the State Emblem of India. The Bell-shaped lions has been omitted.

The motto "Satyameva Jayate" - Truth alone triumphs - written in Devanagari script below the profile of the Lion Capital is part of the State Emblem of India.

The State Emblem of India shall conform to the designs as set out in Appendix I or Appendix II.
Appendix I

*Note:* This design is in simplified form and meant for reproduction in small sizes such as for use in stationery, seals and die-printing.
Appendix II

--- Note. — This design is more detailed and meant for reproduction in bigger sizes ---
पीड़ा संबंध
अधिकृत
पारे विलास, 22 दिसम्बर, 2010
साकारी 629(अ)| केंद्रीय सरकार, दल का उप-संस्थान
अनुच्छेद प्रण (प्रावधान) सी.पी.एन. दे, 2003 को पारे 11 दिन पर शासकों का प्रभाव बढ़ाइया, ने, दल का उप-संस्थान (प्रावधान के
के विलास) विदेश, 2007 का संदर्भ बनाने के लिए रेप्‌लेक्टरा
रूप में बनायें, अवश्यकता—

1. (1) इस नियम का प्रावधान का उप-संस्थान (प्रावधान
का रूप में) अधिकृत नियम, 2010 है।

(2) में प्रावधान का स्थापन का वैधता का विधि होगी।

2. दल का उप-संस्थान (प्रावधान का रूप में) नियम, 2007 में, नियम इस नियम के अनुसार नियम का प्रावधान है, नियम
10 को उन-संस्थान (4) के स्थान पर रेप्‌लेक्टरा उप-संस्थान रखा
जाएगा, अवश्यक:

(4) इस नियमों के अनुरूप संस्थान का प्रभाव बढ़ाने के
लिए रेप्‌लेक्टरा अधिकृत के रूप में लेख सत्ता सामान्य पर,
विभिन्न अंशों के उपनिवेश या अन्य रूप संस्थान सी.पी.एन. दे, पारे
स्थानों, पारे और वाहिनी वर भी है, केवल यूरोपीय अर्थी या ब्रिटिश अर्थी नहीं किया।

5. इस नियम में—

(1) अनुच्छेद 1 में, स्पेनिश का स्थान पर रेप्‌लेक्टरा
स्पेनिश रखा जाएगा, अवश्यक:

"स्पेनिश—स्पेन अनुच्छेद के प्रभाव के लिए
"अधिकृत" पर से कोई अदेखी अधिकृतों
अवश्यक है।"

(ii) अनुच्छेद 2 के उपर (1) के स्थान पर
रेप्‌लेक्टरा रखा जाएगा, अवश्यक:

"(1)(क) अनुच्छेद का रूप, जब यह पह
उपर का नियम पर उसके माध्यम से यह
कर रहा हुआ है:

(2) उप-रूप में का कर के पावें चलने
स्थलों अवश्यक कर।

(iii) अनुच्छेद 3 में, स्पेनिश का स्थान पर रेप्‌लेक्टरा
स्पेनिश रखा जाएगा, अवश्यक:

"स्पेनिश—स्पेन अनुच्छेद 2 का श्रेणी के लिए
"साकार" में केंद्रीय सरकार, दल का उप-संस्थान (प्रावधान)
स्पेनिश अधिकृत और अनुच्छेद 1 में अवश्यक
में संस्थान साधित है।"

[सं. च. 15/3/2009-प्रसिद्धि]
मार. चौ, संव. पंजाब सरकार
पाद टिकाया: पुरुष नियम, पारे के स्थापना, पारे II, चयन 5,
उप-संस्थान (1) में साकारी, 629(अ), संव. पंजाब
अनुच्छेद, 2007 अधिकृत बना गया है।
MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 22nd July, 2010

G.S.R. 639(E).—In exercise of powers conferred by section 11 of the State Emblem of India (Prohibition of Improper Use) Act, 2005, the Central Government hereby makes the following rules to amend the State Emblem of India (Regulation of Use) Rules, 2007 namely:

1. (1) These rules may be called the State Emblem of India (Regulation of Use) Amendment Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the State Emblem of India (Regulation of Use) Rules, 2007, hereinafter referred to as the said Rules, in rule 10, for sub-rule (4), the following sub-rule shall be substituted namely—

“(4) No professional qualification or private profession shall be mentioned with the name of the person authorised to use the emblem under these rules on the stationary, including letterheads, visiting cards and greetings cards with emblem printed or embossed on it.”

3. In the said rules—

(i) In Schedule I, for the Explanation, the following Explanation shall be substituted, namely—

“Explanation—For the purpose of this Schedule, the expression ‘officer’ shall mean a gazetted officer.”

(ii) In Schedule II, in part I for paragraph (ii), the following paragraph shall be substituted, namely—

“(ii) (a) car of Vice-President when he or his spouse is travelling by such vehicle;

(b) the spery car following the car of the Vice-President.”

(iii) In Schedule III, for the Explanation, the following Explanation shall be substituted, namely—

“Explanation—For the purpose of this Schedule, “Government” includes the Central Government, State Governments, Union Territory Administrations and other Offices mentioned in Schedule I;”

[F.No. 13/3/2009-Public]

R.P. NATH, Jt. Secy.

Foot Note:—The principal rules were published in the Gazette of India, Part II, Section 3, Sub-section (i) vide G.S.R. 643(E), dated 4th October, 2007.
To
All the Unit Heads,
State of Andhra Pradesh.
Sir/Madam,

Sub: High Court of Andhra Pradesh -- Copy of the Letter from the Under Secretary to the Government of India, Ministry of Home Affairs (Public Section), New Delhi -- Complete and Clear display of the State Emblem of India on Seals -- For taking necessary action as stipulated in the letter -- Request -- Reg.

Ref: Copy of the letter dated 12.02.2020 from the Under Secretary to the Government of India, Ministry of Home Affairs (Public Section), New Delhi.

As directed, I am herewith forwarding a copy of the letter dated 12.02.2020 received from the Under Secretary to the Government of India, Ministry of Home Affairs (Public Section), New Delhi, requesting that all the Government agencies which are using the State Emblem of India on their seals must ensure that the seals are timely replaced before they are worn out so that the impression of the seals on papers may be clear and precise. It was further requested therein that the Government agencies which are authorized to use the State Emblem of India for various purposes must depict the complete ‘State Emblem’ with the motto ‘Satyameva Jayate’ in Devanagiri Script inscribed below the profile of Lion Capital, as per the enclosed format and also to ensure that no unauthorized use of the State Emblem of India is made on stationery, vehicles etc.

Therefore, I request you to take necessary action as stipulated in the reference cited letter, and communicate the same to all the Judicial Officers working under your control, for information and necessary action.

Yours faithfully,

REGISTRAR (IT-cum-CPC),
I/C. REGISTRAR GENERAL.
OFFICE OF THE PRINCIPAL DISTRICT JUDGE :: KURNOOL.


Letter of the Hon'ble High Court of Andhra Pradesh in ROC.No.135/SO/2020, dated 11-03-2020 along with letter dated 12-02-2020 of Secretary, Government of India, Ministry of Home Affairs (Public Section), New Delhi is

//COMMUNICATED//

Additional District Judge,
FAC. Principal District Judge,
Kurnool.

To:
All the Judicial Officers in the Kurnool District unit.

The Secretary, District Legal Services Authority, Kurnool.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District Court, Kurnool.